

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

RAJYA SABHA
UNSTARRED QUESTION No-2356
ANSWERED ON- 20/03/2025

USE OF AI IN SUPREME COURT CASE MANAGEMENT

2356. SHRI DEBASHISH SAMANTARAY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has begun using artificial intelligence (AI) and machine learning tools to assist in case management and decision-making;
- (b) the status of AI-driven tools like SUPACE (Supreme Court Portal for Assistance in Court's Efficiency);
- (c) whether AI-based legal research and case prediction systems are being integrated into Court proceedings; and
- (d) the measures taken to ensure that AI-assisted tools enhance efficiency while maintaining judicial independence?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): As per the information provided by the Supreme Court of India, Artificial Intelligence (AI), and Machine Learning (ML) based tools are being deployed in case management. They are being used in transcribing of oral arguments in Constitution Bench matters. The AI assisted transcribed arguments can be accessed from the website of the Supreme Court. The competent authority has directed to consider the transcribing of oral arguments on regular hearing days i.e. Thursdays.

The Registry, Supreme Court of India is also using AI and ML based tools in close coordination with National Informatics Centre (NIC), in translation of judgments from English language to 18 Indian languages viz., Assamese, Bengali, Garo, Gujarati, Hindi, Kannada, Kashmiri, Khasi, Konkani, Malayali, Marathi, Nepali, Odia, Punjabi, Santali, Tamil, Telugu and Urdu. The judgments can be accessed through the eSCR portal of the Supreme Court of India.

The Registry, Supreme Court of India in close coordination with IIT, Madras has developed and deployed AI and ML based tools integrated with the electronic filing software of the Registry in identification of defects. Recently, the access of the proto-type has been granted to 200 Advocates-on-Record to use the same and share their feedback, to strengthen the right to access to justice and right to administration of justice.

The Registry, Supreme Court of India is also testing prototypes of AI and machine learning (ML) tools, for curing defects, data, meta data extraction in collaboration with IIT, Madras. This AI and ML based tool will be integrated with the electronic filing module and the case management software, namely, Integrated Case Management & Information System(ICMIS).

However, no AI and ML based tools are being used by the Supreme Court of India in decision making process.

(b): The AI based tool, Supreme Court Portal Assistance in Court Efficiency (SUPACE), aimed at developing a module to understand the factual matrix of cases with an intelligent search of the precedents apart from identifying the cases, is in an experimental stage of development for its testing. The use of SUPACE may be deployed after procurement and deployment of graphic processing unit(s) and other latest technology-based units such as Tensor Processing Unit.

(c): No, the Supreme Court of India is neither using nor contemplating any development of AI and ML based prediction system being integrated into court proceedings.

(d): As per the information provided by the Supreme Court of India, no AI and ML based tools are being used by the Supreme Court of India in the decision-making processes, as of now. However, the best industry practices have been adopted to maintain the data security and data integrity.
